

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 129
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.

.... Applicant/petitioner

v.

Value Infratech India Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2019

Coram:

SH. P. S. N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

-

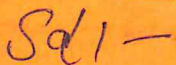
For the Respondent(s):

-

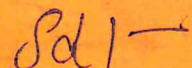
ORDER

Heard the Ld. Counsel for the financial creditor. Financial Creditor is directed to file an additional affidavit explaining the present position of the debt and may furnish the exact claim amount in part I of application.

List for further consideration on 09.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(P. S. N. PRASAD)
MEMBER(JUDICIAL)

13.09.2019
Ritu Sharma